

Central Assistance to Karnataka to Modernise the Canal System

6506. SHRI H.C. SRIKANTAIHAH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Karnataka Government has requested Union Government for financial assistance to modernise the canal system in some irrigation projects of the State;

(b) if so, the names of such irrigation projects;

(c) the total amount of assistance sought; and

(d) whether Union Government have sanctioned the financial assistance?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (d). No request for providing Central/External assistance for modernising a canal system, has been received from the Government of Karnataka.

[*Translation*]

'Sura' as Ayurvedic Drugs

6507. SHRI HARISH RAWAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that 'Sura' is being prepared on a large scale and is being sold as Ayurvedic medicine by taking advantage of certain provisions of the drugs and cosmetics Act;

(b) if so, whether Government are aware

of the fact that the consumption of Sura is injurious to health;

(c) whether Government propose to amend the existing Act so as to ban or control its production; and

(d) if so, when?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) An Ayurvedic medicine by the name 'Mritsanjivini Sura' is being manufactured by many Ayurvedic pharmacies. The licensing and control of drugs of Ayurveda is vested with State Government authorities; so this Ministry has no information in respect of quantity of individual drugs being prepared and sold. This Ministry is also not aware of any advantage being taken of any of the provisions of the Drugs and Cosmetics Act for the purpose.

(b) 'Mritsanjivini Sura' is not injurious to health if taken in prescribed quantity as a drug.

(c) and (d). There is no proposal to amend the Drugs and Cosmetics Act for this purpose. This Ministry has already communicated to all State Governments for checking misuse of 'Mritsanjivini Sura' as an alcoholic drink under the existing excise Acts of the respective States.

Bonded Labour

6508. SHRI ISHWAR CHAUDHARY:
SHRI GANGA CHARAN
LODHI:
SHRI SURYA NARAYAN
YADAV:

Will the Minister of LABOUR be pleased to state:

(a) the number of bonded labourers rehabilitated by Government during the year 1989-90 State-wise; and

(b) the expenditure incurred by Union

Government and the States concerned thereon?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). A Statement is attached.

STATEMENT

Sl.No.	Name of the State	Number of bonded labourers rehabilitated as on 31.1.90	Amount of Central Share released as on 31.3.90 (Rs. in lakhs)
1	2	3	4
1.	Andhra Pradesh	7	—
2.	Bihar	47	1.37
3.	Madhya Pradesh	2707	123.41
4.	Maharashtra	255	—
5.	Orissa	557	65.13
6.	Haryana	Nil	—
7.	Rajasthan	77	0.81
8.	Karnataka	1392	205.10

Sl.No.	Name of the State	Number of bonded labourers rehabilitated as on 31 1 90	Amount of Central Share released as on 31 3.90 (Rs in lakhs)
1	2	3	4
9	Tamil Nadu	368	—
10.	Uttar Pradesh	80	48 84

Foot Note. The amounts shown in Column 4 represent the Central share of assistance under the Centrally Sponsored Scheme for rehabilitation of Bonded Labour. The State Governments are also required to contribute an equal amount.